

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 6
(IB)-68(PB)/2020

IN THE MATTER OF:

Surinder Mohan

.... Applicant/petitioner

Vs.

M/s. Unitech Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 08.01.2020

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant : Mr. Anand M. Mishra, Advocate

For the Respondent: Ms. Gauri Rishi, Ms. Srishti Juneja and Mr. Sadanand, Advocates

ORDER

It is submitted by the learned counsel for the petitioner that Hon'ble the Supreme Court has seized of the matter and directions are given not to take any coercive steps.

Hence, the matter is adjourned *sine die*, with leave to the parties to mention as and when required.

— sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

— sd —

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

08.01.2020
Aarti Makker